

IN THE NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH AT AHMEDABAD

ITEM No. 1
CP(IB)/20(MP)2021

Order under Section 9 IBC

IN THE MATTER OF:

Deepak Kumar Javia
(Proprietor of Trupti Sales)

.....Applicant

V/s

.....Respondent

Makson Nutrition Food India Pvt Ltd

Order delivered on ..30/07/2021

Coram:

Dr. Deepti Mukesh, Hon'ble Member(J)
Mr. Virendra Kumar Gupta, Hon'ble Member(T)

PRESENT:

For the Applicant : Learned Counsel, Mr. L. S Modi
For the Respondent :

ORDER

At the end of the Board learned counsel for the applicant states that he could not join when the matter was called out. Issue Notice to the Respondent.

Learned Counsel seeks and granted time to place on record reply of the Corporate Debtor sent after filing of Section 9 application.

List for hearing on 14.09.2021


VIRENDRA KUMAR GUPTA
MEMBER (TECHNICAL)

Sweta

-SD-
DR. DEEPTI MUKESH
MEMBER (JUDICIAL)